

GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
DEPARTMENT OF RURAL DEVELOPMENT

LOK SABHA
UNSTARRED QUESTION NO. 895
ANSWERED ON 07/02/2023

MGNREGS DUES

895. SHRI RAMALINGAM S.:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) the amount of the Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) dues that were pending for the State of Tamil Nadu in the financial year 2021-22 and 2022-23; and
- (b) whether the Union Government has taken any steps for participation of new work force and to bridge the wage disparity?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SADHVI NIRANJAN JYOTI)

(a): No payment is due for the State of Tamil Nadu for the financial year 2021-22 and financial year 2022-23 under Mahatma Gandhi National Rural Employment Guarantee Scheme (Mahatma Gandhi NREGS).

(b): Mahatma Gandhi NREGS is a demand driven wage employment Scheme. It provides livelihood security, that is fall back option for livelihood for the rural households, when no better employment opportunity is available.

As per Section 6 (1) of Mahatma Gandhi National Rural Employment Guarantee Act (Mahatma Gandhi NREGA), 2005, the Central Government may by notification specify the wage rate for unskilled work for its beneficiaries. Accordingly, the Ministry of Rural Development notifies Mahatma Gandhi NREGA wage rate for every financial year for States/UTs. To compensate the Mahatma Gandhi NREGA workers against inflation, the Ministry of Rural Development revises the wage rate every year based on the change in Consumer Price Index for Agricultural Labour (CPI-AL). If the calculated wage rate of any State is coming lower than the wage rate of the previous financial year, it is being protected by maintaining the previous financial year wage rate. The revised wage rate is made applicable from 1st April of each financial year. However, State Governments can provide wages over and above the wage rate notified by the Central Government under Mahatma Gandhi NREGA.
